

Form of supply of information to the applicant [Rule 4 (iv)]

> No. HC.XXXV -06/2018/ 75 / RTI Dated 4th April,2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court

Guwahati-781001

To: Sri Lakshyan Baruah

Deputy Registrar,

Gauhati High Court, Guwahati.

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 26/03/2019 Regd. Vide ID No. 50/2019

dated 26/03/2019.

Sir,

With reference to the above, the information sought for by you is given herein below:

Reply to query: Remarks on your ACR:

reply c	Reply to query. Remarks on your next.								
SI.	ACR for the Year	Remarks by	Remarks by	Remarks by					
No.		Reporting Authority	Reviewing	Accepting					
			Authority	Authority					
1.	2016	Very Good	Very Good	Very Good					
2.	2017	Outstanding	Outstanding	Very Good					
		_		"Over					
				assessment.					
	*			Given the quality					
A				and service					
			And the second second	rendered by him					
				and his devotion					
	2			to duty he has to					
			31	be graded as					
				Very Good."					

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV –02/2019/ 76 / RTI Dated 04th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To : Smti Niva Sandik

C/o Ashok Sandik, H/O Lal Babu Saha,

A.K. Deb Road, Dhirenpara, Near Snehalaya Boys Hostel,

Guwahati- 781025

Sub: Information under RTI Act.

Ref: Your RTI application dated _____ Regd. Vide ID No. 59 /2019 dated

19/03/2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

<u>Reply to query</u>: Photocopy of OMR answer script in respect of yourself / Roll No. 30336 is enclosed herewith.

The cut off Marks are different for the different districts. The cut off marks for OBC category of candidates in the qualifying examination for the Sivasagar District is 72.

Yours faithfully,

Enclo: as stated

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Phon 24/19.

Received a serve Server Server Server

e By hand delivery

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV — 2/2019/ 77 / RTI Dated 05th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To : Sri Dipjyoti Das,

Vill. Pachania, Part II, p.o. Pachania

P.S.- Jogighopa

Dist:- Bongaigaon, Pin- 783382

Assam

Sub: Information under RTI Act.

Ref: Your RTI application dated :06.03.2019, Regd. Vide ID No.45/2019 dated

14-3-2019 and application dated :15.03.2019, Regd. Vide ID No.48/2019

dated- 25-3-2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query: Photocopy of OMR answer script in respect of yourself / Roll No. 12384 is enclosed herewith. Marks obtained by yourself is 79 (67+12).

The cut off Marks are different for the different districts and for different categories.

Yours faithfully,

Enclo: as stated

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Phone 4/19

FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

By hand delivery

No. HC.XXXV -02/2019/78 / RTI Dated 05th April, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To : Sri Pranab Kumar Das, Kedar Road, 2nd Bye lane Guwahati-781001

Sub: Information under RTI Act.

Ref: Your RTI application dated :14.03.2019, Regd. Vide ID No.51/2019 dated 26-3-2019 and application dated :28.03.2019, Regd. Vide ID No.57/2019 dated - 28-3-2019

Sir,

With reference to the above, the information pertaining to your query is provided herein below : $\dot{}$

Reply to query: Mark obtained by yourself / Roll No. 33131 is enclosed herewith. Marks obtained by yourself is 70 (58+12). The marks obtained by all the candidates who qualified for the written examination are available online at www.ghconline.gov.in (please follow the link http://ghconline.gov.in/Recruitment/Notification-30-03-2019-Mark.pdf) and marks obtained by all the candidates who did not qualify for the written examination are also available online at www.ghconline.gov.in (please follow the link http://ghconline.gov.in/Recruitment/LCT2019/Udalguri-M.htm).

The cut off Marks are different for the different districts and for different categories.

As requested by you, reply to your application dated 14-03-2019 is ignored.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2019/79 / RTI Dated 05th April, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

: Mr.Dumgan Khabom Singpho,

Gauhati High Court

Itanagar Permanent Bench, D-Sector, Naharlagun, Arunachal Pradesh

Sub: Information under RTI Act.

Ref: Your RTI application dated :11.03.2019, Regd. Vide ID No.44/2019 dated

12-3-2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query: The recruitment process for the post of System Analyst, Gauhati High Court, Itanagar Bench, held on 17/02/2019 is not yet completed. As such the information sought for by you could not be provided at this stage. The information will be provided to you as and when the same is available for furnishing.

O to

Yours faithfully.

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -03/2018/ 80/ RTI

Dated: 6th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

To: Mr. Hasnine Alam

Private Secretary Gauhati High Court

Guwahati

Sub: Information under RTI Act.

Ref: Your RTI Application dated 19/03/2019, Registered Vide ID No.46/2019

dated 19/03/2019.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to Query: Photocopies of Official Communications sent to L.R., as sought for by you is ready to be provided as per your request. You are to pay cost of Rs. 65/- (Rupees sixty five) only (i.e. @ Rs. 5/- per sheet for 13 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

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Yours faithfully,

Registrar (Judicial) & PIO

Plan 5/4/19.

By Post.

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -04/2019/ 83 / RTI Dated 9 th April, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

To : Mr. Shiv Ram Dey

Room No-2B, 2nd Floor, Shine towers, Sati Jaymati Road, Aryachowk, Rihabari Guwahati, Kamrup,Assam - 781008.

Sub: Information under RTI Act.

Ref: Your RTI Application dated 30/10/2018, Regd. Vide ID No. 53/2019 dated- 27/03/2019

and Letter No. 15011/96/2016-Jus (AU) dated 01/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, available information pertaining to your query is provided herein below :

Reply to query No. 1: Regarding first part of your query, meaning of affidavit, as exist in the Oxford English Dictionary is provided (photo copy enclosed).

Regarding the second part of your query (affidavit as an evidence in NRC process), your application is being forwarded to the concerned public authority i.e. State Coordinator, NRC, Assam. You may approach the said public authority for getting the information.

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No: No. HC.XXXV -04/2019/83 - 85 / RTI Dated 9 th April, 2019

Copy to:

The State Coordinator, NRC- Assam, 1st Floor Achyut Plaza, Guwahati Shillong Rd, Bhangagarh, Guwahati, Assam 781005. This RTI application is forwarded to you u/s 6 (3)(ii),of the RTI Act 2005, for necessary action. The reply may be sent to the applicant directly.

The Section Officer & CAPIO Ministry of Law and Justice, Dept. of Justice, New Delhi-110011

for information.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati

Of by Speed post.

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -04/2019/86 / RTI Dated 11⁶ April, 2019

From : Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court

Gauhati High Court
Guwahati-781001

To: Ms. Vaidehi Misra
D-359, Lower Ground Floor,
Defence Colony,
New Delhi - 110024

Sub: Information under RTI Act.

Ref: Your RTI Application dated 07/02/2019, Regd. Vide ID No. 60A/2019 dated 19/03/2019 and Letter No. 15011/96/2016-Jus (AU)-22 dated 04/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Madam,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query: In the past, Gauhati High Court did not send the annual report (data) as required u/s 25 (2) of the RTI Act, to the Department of justice, New Delhi. However, these data were sent to the Judicial Department, Government of Assam, for onward submission of the same to the Assam Information Commission for preparing the Annual Administrative Report.

Yours faithfully,

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati

Memo No. HC.XXXV -04/2019/86-87 / RTI dated 11 /2 April, 2019.

Copy to:

The Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India, Jaisalmer House, 26, Man Singh Road, New Delhi - 110011.

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati

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FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

By Post.

No. HC.XXXV -04/2019/ 88 / RTI Dated: 11thApril, 2019

From : Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Ms. Chitrakshi Jain

D-359, Lower Ground Floor,

Defence Colony, New Delhi - 110024

Sub: Information under RTI Act.

Ref: Your RTI Application dated 20/12/2018, Regd. Vide ID No. 61/2019 dated 19/03/2019

and Letter No. 15011/96/2016-Jus (AU) dated 04/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Madam,

With reference to the above, the available information pertaining to your query is provided herein below :

Reply to query: Soft copy of Vision Document-2019 prepared by the Gauhati High Court is being sent to your email id- chitrakshi.jain@vidhilegalpolicy.in (4 nos. of files-Vision Document-2019-Final). Preface, Vision Document-2019-Index, Vision Document-2019-GHC and Vision Document-2019-Final).

2-4-19

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Memo No. HC.XXXV -04/2019/ 88 - 89 / RTI dated 11 April, 2019.

Copy to the System Analyst, Gauhati High Court. He is requested to send this letter attaching the 4 numbers of 'Vision Document-2019' files, to id- chitrakshi.jain@vidhilegalpolicy.in

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Phow 14/19.

FORM - EForm of supply of information to the applicant

[Rule 4 (iv)]

By hand

No. HC.XXXV -01/2019/ 90 / RTI Dated 12th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To : Sri Tadu

Sri Tadu Tamang

o/o Chief Judicial Magistrate cum Civil Judge (Sr. Division), Yupia,

Papum Pare District,

Arunachal Pradesh - 791110

Sub: Information under RTI Act.

Ref: Your RTI Application dated 20/03/2019, Registered Vide ID No. 47/2019

dated 20/03/2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No. 1: Copy of relevant portion of the Full Court Resolution dated 15/07/2014 is enclosed.

Reply to query No. 2: There was no Full Court Meeting on 17/01/2018, however, the resolution related to promotion of Nagaland Judicial Officers was adopted on the Hon'ble Full Court Meeting dated 18/01/2018. Copy of relevant portion of the Full Court Resolution dated 18/01/2018 is enclosed.

Reply to query No. 3: Copy of relevant portion of the Full Court Resolution dated 12/12/2017 is enclosed.

Reply to query No. 4: Copy of relevant portion of the Full Court Resolution dated 11/02/2019 is enclosed.

Reply to query No. 5: Copy of relevant portion of the Resolution dated 07/02/2019 of meeting of the Hon'ble Committee for Recruitment of Judicial Officers including the Promotion of Judicial Officers of All the States is enclosed.

Enclo: as stated (7 pages)

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM 'E'

Form of supply of information to the applicant

[Rule 4 (iv)]

Dated 12th April, 2019 No. HC.XXXV -2/2019/91 / RTI

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Registrar (Judicial)& PIO From: Sri Dhrupad Kashyap Das

Gauhati High Court.

Guwahati - 781001

Sri Hari Prasanna Das 01

Vill. Ranga Pukhuri Par, P.O. Dekar Gaon,

P.S. Tezpur Dist.: Sonitpur,

State- Assam, Pin: 784501

Information under RTI Act.

. 9102-8-72 Your RTI application dated: :T9A

'JIS

:qns

With reference to the above, the information pertaining to your query is provided

, Regd. Vide ID No.52/2019 dated

herein below:

Reply to query 1: Photocopy of OMR answer script in respect of yourself / Roll No.

32787 is enclosed herewith. Marks obtained by you is 71 (58+13).

Reply to query 2: The cut off Marks are different for the different districts and for

different categories.

Reply to query 3: Marks obtained by yourself / Roll No. 32787 is uploaded in the

website of Gauhati High Court vide Notification No. HC XXXII - 45/2018/ 236/R.Cell

30.03.2019.(http://ghconline.gov.in/Recruitment/LCT2019/Sonitpur-M.htm)or

.(mtt.M-inghconline.gov.in/Recruitment/LCT2019/Udalguri-M.htm)

Reply to query 4: Date of publishing the marks obtained by the candidate was

30/03/2019 vide Notification No. HC XXXII - 45/2018/ 236/R.Cell 30.03.2019 after the

completion of recruitment processes.

Yours faithfully,

Gauhati High Court, Guwahati. Registrar (Judichal) & PIO

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Enclo: as stated



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FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

By Hand-

No. HC.XXXV -6/2018/96 / RTI Dated :20th April ,2019

From:Mr. Drupad Kashyap Das Registrar (Judl.)& PIO Gauhati High Court

To: Mr. Ranjan Jyoti Sarma S.J.A.
Gauhati High Court

Sub: Furnishing Information under RTI Act, 2005

Ref: Your RTI application dated --- (Regd.ID No.70/19 dated: 05/04/2019)

Sir,
With reference to the above, copy of detailed ACR report in respect of yourself and as sought for the period 2017, is enclosed herewith.

In regards to the ACR of 2018, in respect of you, the same is still under process.

Yours faithfully,

Enclo:(4pages)

Registrar (Judl.) & PIO

Gauhati High Court

Guwahati

Received 19



FORM – E Form of supply of information to the applicant [Rule 4 (iv)]

By Post

No. HC.XXXV -01/2019/ 97/ RTI Dated:20thApril,2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

To :

Sri Manabjyoti Baishya,

Add:- H/No. 16, Bye Lane-No.2(West) Citizen Lane, F.A. Ahmed Nagar, Six Mile, Guwahati-781022 P.O.- Khanapara, P.S.- Dispur

Dist:- Kamrup(Metro)

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 29/03/2019, Registered Vide ID No. 58/2019

Dated 29/03/2019.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to query: Copy of the release order dated:02.03.2019 of Sri Anurag Rudra, Ex-JA of this registry, is enclosed herewith.

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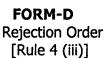
Yours faithfully,

Enclo: as stated

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Phow2/4/19





Speed Post.

No. HC.XXXV-01/2019/ 98 / RTI Dated 20th April, 2019

From:

Sri Dhrupad Kashyap Das

Registrar (Judicial) &PIO Gauhati High Court. Guwahati – 781 001

To:

Ms. Yasmin Ahmed

W/o Safraj Saber Hussain

Potia Gaon,

Dist: Jorhat, Assam-785101

Sub:

Reply under RTI Act, 2005.

Ref:

Your RTI application dated 03/04/2019 Registered vide ID No. 72/2019

dated 11/04/2019

Sir,

With reference to the above, this is to inform you that the requisite fee of Rs 10/- paid through IPO, ought to have been paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of 'Registrar (Judicial)/PIO'.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

You may re-submit your application rectifying the deficiency.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Enclo: IPO no: 40F 376037

Yours faithfully,

Registrar (Judicial) & PIC

Gauhati High Court.

Memo NO. HC. XXXV-02 /2019/ 99 / RTI Dated 20th April, 2019

Copy to:- The System Analyst, Gauhati High Court, Guwahati. He is requested to send this letter by email to the id: angurhussain14@gmail.com; <a href="mailto:m

Registrar (Sudicial) & PIO

Gauhati High Court.

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Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -01/2019/100/ RTI Dated 20th April, 2019

-By Sand Past-

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To:

Sri Hiru Moni Bora

C/o Badan Bora

Vill- Majpathari, P.O. - Pathari Dist.- Nogaon, Assam - 782003

Sub: Information under RTI Act.

Ref: Your RTI Application dated 12/03/2019, Registered Vide ID No. 46A/2019

dated 19/03/2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query No. (a), (b), (c) and (f): Rendering 'opinion'/'clarification' do not fall under the purview of 'information' as defined in the RTI Act, 2005.

Reply to query No. (d): The office hours of the Gauhati High Court is 10:00 AM to 5:00 PM. However, depending upon nature of duty and/or official exigencies, some of the staff may have extended duty hours or may have to work on different shifts.

Reply to query No. (e): The leave rules governing the state government employees of Assam is also applicable to the employees of Gauhati High Court. Remaining portion of your query requires rendering 'opinion' by this PIO, which, do not fall under the purview of RTI.

Yours faithfully,

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.



FORM – E Form of supply of information to the applicant [Rule 4 (iv)]

By Speed Post.

No. HC.XXXV -04/2019/103/ RTI Dated:24thApril,2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To Sri Pallav Kuldeep,
Dhanni Niwas,
Kurdiya Mohalla Badli
Nagaur, Pin:- 341001

Sub: Information under RTI Act.

Ref: Your RTI Application dated 28/10/2018, Registered Vide ID No. 55/2019

Dated 27/03/2019.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to query: A true Copy of the details of Hon'ble Justices of the Gauhati High Court is provided herewith.

Yours faithfully,

Enclo: as stated

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

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FORM-E Rejection Order [Rule 4 (iv)]

Speed Post -

No. HC.XXXV-01/2019/ 107 / RTI Dated 26th April, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) &PIO Gauhati High Court. Guwahati - 781 001

To:

Er. Ashit Baran Saha. C/O Kamal Dey,

Shyama Prasad Road,

Karimganj, Assam - 788713.

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 18/03/2019, Regd. Vide ID No. 49/2019

dated 26/03/2019.

Sir,

With reference to the above, the information pertaining to your queries are provided herein below:

Reply to query No. 1: There is no provision of law like 'third hearing by request' exists. However, Rule 18 of the Gauhati High Rules-2015 provides the procedure for readmission or restoration of an appeal or application, which may be relevant to your query. Photocopy of the (relevant portion) of the Rule is enclosed. The Rule is also available in www.ghc.gov.in online at (you mav follow the link http://ghconline.gov.in/Document/Chapter04.pdf).

Reply to query No. $\underline{2}$: The service of SMS alert to the petitioner is not available. However, the cause list of daily business of the Court is available online and apart from the hard copies available, individual advocates whose email ids registered with the Systems of this High Court, are also getting the Cause list by email.

Reply to query No. 3: Please see the provision of section 32 of the Advocates Act, 1961 (copy enclosed).

Reply to query No. 4 : Court proceeding/ argument through tele/video conferencing is not yet introduced in this High Court,

Reply to query No. 5: The PIO is not supposed to render 'advice' under the RTI Act, nevertheless, the available information are provided at reply to query No.1 to 4 above.

Yours faithfully,

Registrar (Judicial) & PIO

Gauhati High Court.





FORM - EForm of supply of information to the applicant [Rule 4 (iv)]

Handdelivery

No. HC.XXXV -03/2018/105/ RTI Dated 26th April'2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Sri Rakesh Das

Court Master,

Gauhati High Court, Guwahati - 781001

Sub: Information under RTI Act.

Ref: Your RTI Application dated 01/04/2019 - Registered Vide ID No. 62/2019 and ID

No. 63/2019 dated:02/04/2019.

Sir,

Information lectived

proportion of Re 40/

on payment

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No. i) and ii): Copies of the office notes and order of Hon'ble The Chief Justice, as sought for have been readied and the same maybe furnished on payment of Rs.40/- (Forty) @Rs5/-x 8pages=40/-

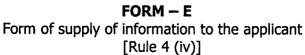
TAUOCH HIGH

Yours faithfully,

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

1 High Court, Guwanati.





No. HC.XXXV -01/2019/106/ RTI Dated:26thApril,2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To:

Sri Dhrubajyoti Barman,

Lichubagan, Hengrabari Guwahati, Dist-Assam

Pin- 781036

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 04/04/2019, Registered Vide ID No. 71/2019

Dated 05/04/2019.

Sir,

With reference to the above, the available information pertaining to your query is provided herein below:

Reply to query No 1.: Total number of candidates recruited during 1st Jan, 2015 to 31st March, 2019 as sought for is in the table below:

SI. No	Grade	No. of Recruitments	
1.	GRADE III(Minsiterial)	111	
2.	GRADE III(Non-Minsiterial)	10	
3.	GRADE IV	64	
4.	TOTAL	185	

Reply to query No 2: No (zero) ex-servicemen was recruited by the Recruitment cell of the Gauhati High Court during the period 01/01/2015 to 31/03/2019, as sought for by you.

Reply to query No 3 & 4: The Gauhati High Court follows the Gauhati High Court Services Rules, 1967 where there is no reservation earmarked for ex-servicemen in all posts of Grade III AND Grade IV in the Principal Seat.

Reply to query No 5 & 6: The Principal Seat of the Gauhati High Court follows the Gauhati High Court Services Rules, 1967.

Yours faithfully,

Registrar (Judicial) & PIO

Gauhati High Court, Guwa



FORM 'E'

Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -02/2019/10g/ RTI Dated 24th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Sheikh Arif Ahmed Gauhati High Court

Guwahati

Sub: Information under RTI Act.

Ref: Your RTI application dated: 24.04.2019, Regd. Vide ID No.79/2019 dated

24.04.2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query: Photocopy of OMR answer script in respect of yourself / Roll No. 23865 is enclosed herewith.

Yours faithfully,

Enclo: as stated

Registrar (Judicial) & PIO Gauhati High Court, Guwahati.

Received
Cheikh Amif Ahmed
29/4/2019





Form of supply of information to the applicant [Rule 4 (iv)]

Speed Post-

No. HC.XXXV -2/2019/109/ RTI Dated 12th April, 2019

From: Sri Dhrupad Kashyap Das Registrar (Judicial)& PIO Gauhati High Court. Guwahati - 781001

To: Vagda Galhotra

D-359, Lower Ground Floor,

Defence Colony New Delhi-110024

Sub: Information under RTI Act.

Ref: Your RTI application dated :26.03.2019, Regd. Vide ID No.65/2019 dated

02/04/2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query 1: Copies of minutes of the meetings of the High Court responsible for recruitment and training of sub ordinate Judges including Civil Judge Junior Division for 2016, 2017 and 2018 is provided.

Reply to query 2: Circular or rule/memo laying down the process of formulating the syllabi for training of Civil Judges Junior Divisions as per the Judicial Service Rules of the concerned state. For Assam it may be obtained from the Judicial Academy, Assam. For which the following link maybe used- www.jaassam.gov.in.

Reply to query 3: The question papers of departmental examination conducted for Civil Judge Junior Division is uploaded in the official website of the Gauhati High Court.

Reply to query 4: It will be as per the Judicial Services Rules of the concerned state. Which are available at the following links:

www.ghconline.gov.in
http://ghcazlbench.nic.in
http://ghcitanagar.gov.in
http://kohimahighcourt.gov.in

<u>Replies to query 5:</u> 2(two) numbers of probationers have been discharged from Civil Judges Junior Cadre because of being unsuitable.

Yours faithfully,

Enclo: as stated

Registrar (Judicial) & PIO Gauhati High Court, Guwahati

Guwahati. ഡി...D



FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

speed Post.

No. HC.XXXV -04/2019/110/ RTI Dated 29th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

To: Ms.Kanu

Express Building

3rd Floor, Bahadur Shah Zafar Marg,

New Delhi, Pin:-110002

Sub: Information under RTI Act.

Ref: Your RTI Application dated 31/10/2018, Regd. Vide ID No. 56/2019 dated 27/03/2019

and Letter No. 15011/96/2016-Jus (AU) dated 15/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided herein below :

Reply to query No. 1,2,3,4 & 5: List of ten (10) oldest pending cases of Gauhati High Cou is enclosed.

Reply to Query No.6: Oldest pending Civil Case of the Gauhati High Court is:RSA 32/1999 (Hearing Stage)

Reply to Query No.7: Oldest pending Criminal case in the Gauhati High Court is: Crl.A.173/2001 (Hearing Stage)

Yours faithfully,.

Registral (Judicial) & PIO Gauhati High Court, Guwahati.

P)29/3/19

FORM - E

Form of supply of information to the applicant [Rule 4 (iv)]

Speed Post.

No. HC.XXXV -04/2019/11∯/ RTI Dated 29th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO

Gauhati High Court Guwahati-781001

To: Mr.Samir Ansari

9A, Rassiwala Building, Babban Gali,

Madanpura, Sankli Street, Byculla West, Mumbai

Pin: 400008

Sub: Information under RTI Act.

Ref: Your RTI Application dated 07/02/2019, Regd. Vide ID No. 54/2019 dated 27/03/2019

and Letter No. 15011/96/2016-Jus (AU) dated 31/01/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query No.1: Information Sought For is Not related to Gauhati High Court.

Reply to Query No.2: Numbers of Title Suit (Matrimonial) pending as on 31/12/2018 in the subordinate courts of Assam is - 4856.

Enclosed: As stated above.

Yours faithfully

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati.



FORM 'D' Rejection Order [Rule 4 (iii)]

No HC XXXV

No. HC.XXXV-1/2019//12/ RTI Dated 29th April, 2019

From:

Sri Dhrupad Kashyap Das Registrar (Judicial) & PIO

Gauhati Hìgh Court

To:

Mr. Sanjay Kumar/Ms. Arpita Sawhney

PERFEXIO LEGAL, Attorneys-at-Law

9655, Sector-C, Pocket-9

Vasant Kunj

New Delhi- 110070, India

Ref:

Your RTI application dated 10/04/2019, Registered Vide ID No:84/2019 dated:

29/04/2019.

Sir,

With reference to your RTI application received on 29/04/2019 (Regd. ID No. 84/2019), this is to inform you that the requisite fee of Rs 10/- paid through Draft No. 500829 dtd. 18.04.2019, ought to have been in favour of 'Registrar General, Gauhati High Court, as per provisions laid down in Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Hence, your application is rejected for non- compliance of Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The Draft so forwarded by you is returned herewith.

An appeal against the above order, if preferred, may be made before the Registrar General / Appellate Authority, Gauhati High Court, Guwahati- 781001, under Section 19 of the Right to Information Act, 2005 and as per provision of Rule 7 of the Gauhati High Court (RTI) Rules, 2008, within thirty days from the receipt of this reply.

Yours faithfully,

Enclo: Draft No. 500820 Dtd 18.04.2019

Registrar (Judí) & PIO Gauhati High Court, Guwahati



FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

No. HC.XXXV -03/2018/117/ RTI Dated 30th April'2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court

Guwahati-781001

To:

Hasnine Alam Private Secretary,

Gauhati High Court, Guwahati - 781001

Sub:

Information under RTI Act.

Ref:

Your RTI Application dated 25/04/2019 - Registered Vide ID No. 83/2019

dated:26/04/2019.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to query No. i): The pay scale of a Stenographer Grade I of this Hon'ble High Court (Principal Seat) Before The 7th Pay Commission and after implementation of the PSP is: Pay Scale-Rs.12000-40000/-+ G.P. Rs.5900/-+PSP Rs.1250/-

> Rs.12000/-Initial Pay G.P.

Rs. 5900/-

PSP

Rs. 1250/-

Initial Basic Pay=Rs.19,150/-

Reply to query No. ii): Principal Seat Pay(PSP) is also included in the Basic Pay.

Yours faithfully,

Registrar (Judicial) & PIO

Gauhati High Court, Guwahati



de

FORM - E Form of supply of information to the applicant [Rule 4 (iv)]

Speed Post

No. HC.XXXV -04/2019///g/ RTI Dated 30th April, 2019

From: Sri Dhrupad Kashyap Das

Registrar (Judicial) & PIO Gauhati High Court Guwahati-781001

Ms. Apoorva,

Flat 104, Saraswati Appts,

GH-8, Sector 46, Pin: 121003

Sub: Information under RTI Act.

Ref: Your RTI Application dated 30/10/2018, Regd. Vide ID No. 64/2019 dated 02/04/2019

and Letter No. 15011/96/2016-Jus (AU) dated 15/03/2019 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to the above, the information pertaining to your query is provided herein below:

Reply to gueries:

The details regarding proportion of Hon'ble female Judges to male Judges and the percentage of gap in the Gauhati High Court

Sanctioned Strength	Working Strength	Female	Male	Vacant
24	20	. 1	19	4

Total Number of women Judges (High Court + District Courts combined):- 1+185=186.

Statement of pending Cases of the Gauhati High Court and the Subordinate Courts under its Jurisdiction, as on 31/03/2019, are enclosed herewith.

Enclosed: As stated (2 sheets)

Yours faithfully,.

Registrar (Mudicial) & PIO

Gauhati High Court, Guwahati.